

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.104
IB-2608(ND)2019

IN THE MATTER OF:

Jagjot Singh Maan.

Vs.

Inox FMCG Pvt. Ltd.

....OPERATIONAL CREDITOR

....CORPORATE DEBTOR

SECTION

U/s 9 of IBC, 2016

Order delivered on 13.08.2021

CORAM:

SHRI P.S.N PRASAD

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Appellant :

For the Respondent :

ORDER

Heard the submissions made by the Counsel for the Operational Creditor as well Counsel for the Corporate Debtor. Both the counsels have jointly submitted that the matter has been amicably resolved and Counsel for the Operational Creditor is therefore, directed to take appropriate steps for withdrawing the matter. The matter may be posted after 10 days along with Settlement Deed, if any.

List on 27.08.2021.

— Sdr —

(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

— Sdr —

(P.S.N PRASAD)
MEMBER (JUDICIAL)